

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00052/2018

in

OA/310/00627/2015

Dated Wednesday the 21st day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. The Union of India rep by,
The Chairman, Central Board of Trustees,
Employees' Provident Fund Organisation,
Government of India, Shram Shakthi Bhavan,
Refi Marg, New Delhi 110001.
2. The Central PF Commissioner,
Employees' Provident Fund Organisation,
Bhavishya Nidhi Bhavan, No. 14,
Bhikaji Cama Place, New Delhi 110066.
3. The Chairman,
The Departmental Promotion Committee,
Officer's Cadre, Employees' Provident Fund Organisation,
Bhavishya Nidhi Bhavan,
No. 14, Bhikaji Cama Place, New Delhi 110066.
4. The Regional Provident Fund Commissioner-I,
Employees' Provident Fund Organisation,
Regional Office, Bhavishya Nidhi Bhavan,
Lady Doak College Road, Madurai 625002.
.....Applicants / Respondents

By Advocate M/s. V. Vijay Shankar

Vs

B. Margabandhu.Respondent / Applicant

By Advocate M/s. K. S. Govinda Prasad

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. This MA has been filed by the respondents no. 1 to 4 in OA 627/2015 for grant of extension of time for a period of two months from 15.12.2017 for compliance with the order of this Tribunal dt. 15.09.2017.

2. Both sides submit in unison that the order of this Tribunal had been complied with and as such, MA for extension of time has become infructuous. Learned counsel for the MA applicants submits a copy of the order dated 14.12.2017 which is taken on record.

3. In view of the above, MA for extension of time is dismissed as infructuous.

**(R. Ramanujam)
Member(A)
21.02.2018**

SKSI